

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Madras Inams Act, 1869

08 of 1860

[25 January 1870]

CONTENTS

1. Effect of wording of inam title-deeds and of wording of Madras Acts IV of 1862 and IV of 1866

Madras Inams Act, 1869

08 of 1860

[25 January 1870]

PREAMBLE

An Act to prevent doubts as to the true intent and meaning of certain words used in the title-deeds of inams heretofore furnished to inam-holders by the Inam Commissioner of the Madras Presidency, and to declare the true intent and meaning of Madras Act IV of 1862* and IV of 1866.**

Whereas, under the rules sanctioned by the Local Government in the year 1859, and published in the Fort St. George Gazette, dated the 4th October 1859, for the adjudication and settlement of inamlands in the Madras Presidency, the Inam Commissioner of the said Presidency is required to

furnish inam-holders with title-deeds in respect of their inams, prepared according to certain forms proscribed by the said document; and whereas the terms of the title-deeds so prepared appear in many cases to convey a more extensive right than was intended to be given or than could be legally given; and whereas it is apprehended that the terms of the title-deeds may be so construed as to affect the rights and interests which other persons may have in lands from which the inams are derived or drawn, in cases where inam-holders do not possess the proprietary right in the soil, but only the right of receiving the rent or tax payable to Government in respect of the inam-lands as transferees of the Government, and it is therefore expedient to remove all doubts as to the true intent and meaning of the words used in the said title-

deeds; and whereas the words "land" and "lands" are used in Madras Acts IV of 1862* and IV of 1866** in connexion with inams in a sense not applicable to inams, and it is expedient to explain the true intent and meaning of such words in the said Acts; It is enacted as follows:-

- 1. Short title, "The Madras Inams Act, 1869" was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).
- * The Madras Enfranchised Inams Act, 1862.
- ** "The Madras Enfranchised Inams Act, 1866.

1. Effect of wording of inam title-deeds and of wording of Madras Acts IV of 1862 and IV of 1866 :-

Nothing contained in any title-deed heretofore issued to any inamholder shall be deemed to define, limit, infringe or destroy the rights of any description of holders or occupiers of the lands from which any inam is derived or drawn or to affect the interests of any person other than the inam-holder named in the title-deed; and nothing contained in Madras Act IV of 1862,* or in Madras Act IV of 1866,** shall be deemed to confer on any inam-holder any right to land which he would not otherwise possess.

- * The Madras Enfranchised Inams Act, 1862.
- ** The Madras Enfranchised Inams Act, 1866.